IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.418/97.

Dt. of Decision : 16-4-97.

Nukala Satyanarayana Murthy

.. Applicant.

Vs

- 1. The General Manager, SC Rly, Rail Nilayam, Sec'bad.
- 2. The Divl. Rly.Manager, DRM's Buildings, SC Rly, BZA Division, Vijayawada, Krishna Dist.
- The Sr.Divl.Personnel Officer, SC Rly, BZA Division, Vijayawada, Krishna Dist.
- 4. The Sr. Divl. Mech. Engineer (Power), SC Rly, BZA Division, Vijayawada, Krishna Dist.
- 5. The Sr.Divl.Electrical Engineer (Traction Operating, B.L.S.), SC Rly, BZA Division, Vijayawada, Krishna Dist.
- 6. The Asst.Personnel Officer (Mech.), SC Rly, BZA Division, Vijayawada, Krishna Dist.
- 7. The Asst. Personnel Officer (E), SC Rly, BZA Division, Vijayawada, Krishna Dist.
- 8. The Principal (ETTC), SC Rly, BZA Division, at Satyanarayanapuram, Vijayawada, Krishna Dist. .. Respondents.

Counsel for the applicant

: Mr.S.M. Abdullah Khan

for

Counsel for the respondents : Mr.J.R.Gopala Rao, SC/Railway.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

..2



CRDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.S.M.Abdullah Khan, learned counsel for the applicant and M r.Krishna Mohan for Mr.J.R.Gopala Rao, learned counsel for the respondents.

- 2. This OA is filed praying for a declaration that the impugned selection and impugned order vide Notification/Letter of selection dateg 26-2-97 vide No.B/P.563/III/Rg/Dsl.Asst./Vol.I, issued by the respondents 2,3 & 6, as null and void, being, malafid arbitrary, illegal and against the principles of natural justice, and violative of Fundamental rights guaranteed under Articles 14 and 16(1) of the Constitution of India, and direct the respondents to select and promote the applicant for the said post of Diesel/ Electrical Asst. in BZA Division, South Central Railway, Vijayawada and to pass such other order or further orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and also in the interest of justice and fair play.
- learned counsel for the applicant that it is better for him to approach the General Manager with his grievance so that the General manager can look into his grievance fully from records and decide the issue on the basis of merits. The learned counsel for the applicant fairly submitted that he is amenable to that above submitted with withdraw this OA provided liberty is given to him to approach the General Manager.
 - 4. In view of what is stated above, the applicant is permitted to with-draw this OA and liberty is given to him to approach R-1 with his grievance for redressal.
 - 5. The OA is disposed of as above at the admission stage itself. No costs.

(B.S. JAI PARAMESHWAR)
MEMBER(JUDL.)

(Dictated in the Open Court)

(R. RANGARAJAN) MEMBER(ADMN.)

D.R. (J) who

spr

3.37.

Copy to:

- 1. The General Manager, South Central Railway, Railnilayam, Secunderabad.
- 2. The Divisional Railway Manager, DRM's Buildings, South Central Railway, BZA Division, Vijayawada, Krishna District.
- 3. The Senior Divisional Personnel Officer South Central Railway, BZA Division, Vijayawada, Krishnam District.
- 4. The Senior Divisional Mechanical Engineer(Power), South Central Railway, BZA Division, Vijayawada, Krishna District.
- The Senior Divisional Electrical Engineer, (Traction Operating, (E.L.S), South Central Railway, BZA Division, Wijayawada, Krishna District.
- The Asst BPersonnel Officer, (Mech.), South Central Railway, BZA Division, Vijayawada, Krishna District.
- 7. The Asst.Personnel Officer(E), South Central Railway, BZA Division, Vijayawada, Krishna District.
- 8. The Principal(ETTC), South Central Railway, SZA Division, Satyanarayanapuram, Wijayawada, Krishna District.
- 9. One copy to Mr.S.M.Abdullah Khan, Advocate, CAT, Hyderabad.
- 10. One copy to J.R.Gopal Rao, Addl.CGSC,CAT,Hyderabad.
- 11. One copy to D.R(A), CAT, Hyderabad.
- 12. One duplicate copy.

A TOO TO

TYPED BY COMPARED BY

CHECKED BY ..

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

THE HOM'BLE SHRI R.R. DG. R. JAN : M(A)

A ND

THE HBN'SLE SHRI 3.3.JAI PARAMESHWAR:
M(J)

DATED: 16/4/87

ORDER/JUDGEMENT R.A/C.P/M.A.No.

in

O.A.NO+ 418/97

ADMITTED INTERIM DIRECTIONS ISSUED.
ALL.DAZO
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN;
ORDEREDXREDECTED
NO ORDER AS TO COSTS

YLKR

II COURT

केन्द्रोय क्रमाव्यक्तिक संविक्तरण Cooted Administrative Palaced देवान (DESP (TEX

1 () JUN 1997

HYDERABAD BENCH